

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 625/TT/2020

Subject : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 period for thirty-three assets under “Northern Regional Transmission Strengthening Scheme” in Northern Region.

Date of Hearing : 20.4.2021

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 18 Others

Parties present : Shri R.B. Sharma, Advocate, BRPL
Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri D.K. Biswal, PGCIL
Ms. Megha Bajpeyi, BRPL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets under “Northern Regional Transmission Strengthening Scheme” in Northern Region:

Asset-1: 15.5 km Loop in portion of the line section to provide arrangement for evacuating ROJA power out of the LILO of both Ckts of 400 kV D/C Bareilly-Lucknow Line;



- Asset-2: 315MVA, 400/220 kV ICT at Bhiwadi;
- Asset-3: 400/220 kV 500MVA ICT-I at Jaipur South Sub-station alongwith associated bays and 02 nos. 220 KV line bays;
- Asset-4: 400/220 kV 500 MVA ICT-II at Jaipur South Sub-station alongwith associated bays;
- Asset-5: 400/220 kV 2X315 MVA ICTs at Sohawal Sub-station alongwith associated bays;
- Asset-6: LILO on One Ckt of 400 kV D/C Agra-Jaipur T/L with 50 MVAR Line Reactor at Jaipur South Sub-station alongwith associated bays;
- Asset-7: LILO of 2nd Ckt of 400 kV D/C Ballia-Lucknow T/L with 50 MVAR Line Reactor at Sohawal Sub-station;
- Asset-8: LILO of 1st Ckt of 400 kV D/C Ballia-Lucknow T/L with 50 MVAR Line Reactor at Sohawal Sub-station;
- Asset-9: LILO of Second Ckt of 400 kV D/C Agra-Jaipur T/L with 50 MVAR Line Reactor at Jaipur South Sub-station alongwith associated bays;
- Asset-10: 125 MVAR Bus Reactor at Jaipur South;
- Asset-11: 400 kV Bhiwani Jind TL along with associated bays plus 01 nos. 500 MVA, 400/220 kV ICT-I and associated bays at Jind Sub-station;
- Asset-12: 400/220 kV 500 MVA ICT-II along with associated 400/220 kV bays at Jind Sub-station and 01 no. of 220 kV Line bays;
- Asset-13: 01 no. of 400 kV, 125 MVAR Bus Reactor at Jind Sub-station alongwith associated bays;
- Asset-14: LILO Ckt-II of 400 kV D/C Lucknow- Bareilly Transmission Line at Shahjahanpur;
- Asset-15: 315 MVA 400/220 kV ICT-I with 02 Nos. of 220 kV Line Bays at Shahjahanpur;
- Asset-16: 315 MVA 400/220 kV ICT-II at Shahjahanpur;
- Asset-17: Extension of 400/220 kV GIS Gurgaon;
- Asset-18: 2x50 MVAR Bus Reactor at 400/220 kV Bareilly Sub-station alongwith associated bays (Existing Line Reactors retained and used as Bus Reactor);
- Asset-19: 125 MVAR Bus Reactor at Shahjahanpur;
- Asset-20: Combined:(i) 315 MVA 400/220 kV ICT-I & associated bays and 03 Nos. 220 kV line bays at Saharanpur Sub-station, (ii) 315 MVA 400/220 kV ICT-II & associated bays and 03 Nos. 220 kV line bays at Saharanpur Sub-station, (iii)



50MVA, 400 kV Bus Reactor-I at Saharanpur Sub-station and (iv) 50MVA, 400 kV Bus Reactor-II at Saharanpur Sub-station;

Asset-21: 2 Nos. 220 kV Line bays (Feeder-SEZ & Feeder-Dooni) at 400/220 kV Jaipur South Sub-station;

Asset-22: Bays of 50 MVAR Bus reactor 2 & 3 at 400/220 kV Bassi Sub-station;

Asset-23: 400 kV FSC in Ballia-I & II bays at Sohawal Sub-station of 400 kV D/C Ballia-Sohawal Line;

Asset-24: 1x63MVAR, 400 kV Bus Reactor-I at 400/220 kV Sohawal Sub-station;

Asset-25: 1x63MVAR, 400 kV Bus Reactor-II at 400/220 kV Sohawal Sub-station;

Asset-26: 2 nos. 220 kV bays of 220 kV(PG)-Sohawal (UP) TL at 400/220 kV Sohawal (PG) Sub-station;

Asset-27: 2 nos. 220kV bays No. 208 & 209 (Barabanki-I &II of UPPTCL) at 400/220 kV Sohawal (PG) Sub-station;

Asset-28: 02 nos 220 kV Line Bays of Sohawal (PG)-Tanda (UP) TL at 400/220 kV Sohawal(PG) Sub-station;

Asset-29: 2 nos. 220 kV bays No. 206 & 207 of Shahjahanpur (PG)-Shahjahanpur (UPPTCL) at 400/220 kV Shahjahanpur Sub-Station;

Asset-30: 1 Nos, 220 kV line bays No. 210 of Shahjahanpur (PG)-Shahjahanpur (UPPTCL) at 400/220 kV Shahjahanpur Sub-Station;

Asset-31: 1 Nos, 220 kV line bays No. 211 of Shahjahanpur (PG)-Shahjahanpur (UPPTCL) at 400/220 kV Shahjahanpur Sub-Station;

Asset-32: 2 Nos. 220 kV Line bays (Vatika-I and Vatika-II) at 400/220 kV Jaipur (South) Sub-station; and

Asset-33: 2 Nos. 220 kV line bays (211 and 212) at 400/220 kV Jaipur (South) Sub-station.

b. The transmission tariff for 2014-19 tariff period for the instant assets was approved by the Commission vide orders dated 26.2.2016 in Petition No. 4/TT/2015 for Assets-1 and 2, 18.4.2016 in Petition No. 290/TT/2015 for Assets-3 to 9, 3.12.2019 in Petition No. 200/TT/2018 for Assets-10 to 13, 30.4.2016 in Petition No. 33/TT/2015 and 16.6.2017 in Petition No. 7/RP/2017 for Assets-14 to 19, 20.9.2017 and 12.10.2018 in Petition No. 272/TT/2015 and 19.7.2018 in Petition No. 45/RP/2017 for Asset-20, 28.9.2017 in Petition No. 195/TT/2016 for Assets-21 to 23 and 22.1.2020 in Petition No. 375/TT/2018 for Assets-24 to 33.

c. In respect of Assets-2, 6, 9, 10, 13, 17 and 28, the excess Initial Spare disallowed earlier has been added back to the opening cost of the asset. Since, the project is completed the cost of Spares is calculated on overall project basis.



d. In respect of Asset-23, the Commission vide order dated 28.9.2017 in Petition No. 195/TT/2016 directed the Petitioner to carry out decapitalization and corresponding capitalization and claim the revised tariff of the “40% FSC” at Sohawal Sub-station at the time of truing-up. The COD of LILO of Balia-Lucknow line at Sohawal was 1.2.2013 and thereafter the work of removal, dismantling and shifting of FSC was completed on 12.2.2016. FSC was physically removed from Lucknow Sub-station on 5.9.2014 and installed in Sohawal on 12.2.2016. The same was decapitalized one day before the actual recapitalization in the petition. The FSC was finally out into commercial operation on 12.2.2016 and prayed for condonation of time over-run in installation of FSC at Sohawal.

e. The Commission vide order dated 20.9.2017 in Petition No.272/TT/2015 observed that the time over-run with respect to Asset-20 and 400 kV D/C (Quad) Roorkee-Saharanpur line (covered under NRSS-XXI) will be considered at the time of truing up. Saharanpur Sub-station was initially covered under another project which could not be completed and therefore was included in the scope of the present project after deliberation in 36th Standing Committee Meeting of Northern Region. The time over-run was on account of land acquisition for Saharanpur Sub-station and RoW issues with regard to 400 kV D/C (Quad) Roorkee-Saharanpur line. True up petition for NRSS-XXI has been filed being Petition No. 472/TT/2020. Time over-run was not condoned in the earlier petition and justification for the time over-run has been submitted and requested to condone the same in the instant petition.

f. The details of downstream system have been provided in the petition. Downstream system associated with Assets-28, 29, 30 and 33 are yet to be put into commercial operation. The tariff in respect of these assets may be allowed without combining the assets so that the same may be billed to RRVPNL and UPPCL who are executing the downstream assets.

g. In case of Asset-14, ACE after cut-off date is on account of liability payments and pending court cases. The same is covered under Regulation 25(1)(a) of the 2019 Tariff Regulations.

h. In respect of Assets-24a, 26 and 27, the ACE after cut-off date during 2020-21 is on account of work deferred for execution including residential quarters of staff at Sohawal and Shahjahanpur Sub-stations. Further, in case of land for Jind Sub-station, the lease rent is to be paid to the revenue authorities every year, as approved by the Commission in previous order dated 26.2.2016 in Petition No. 32/TT/2013 and the same is to be continued for 2014-19 and 2019-24 period.

i. Additional information about Form-5 and Form-5B, contractor wise detail in respect of 33 assets, copy of investment approval and REC and actual date of removal and carrying cost has been filed vide affidavit dated 13.4.2021.

j. No reply has been received from any of the Respondents.



3. In response to a query of the Commission, the representative of the Petitioner submitted that the tariff for Lucknow Sub-station is claimed in Petition No.86/TT/2020, in which the order is yet to be passed by the Commission. In the said petition, the date of decapitalization has been considered as 11.2.2016 whereas, the actual date of decapitalization is 5.9.2014.

4. In response to another query of the Commission regarding the policy, w.r.t. civil structures like staff quarters, the representative of the Petitioner submitted that it is a general policy to construct staff quarters along with the sub-station. He further submitted that the cost of the staff quarters' was part of the capital cost of the sub-station.

5. Learned counsel for BRPL prayed for grant of time to file reply to the instant petition and made the following oral submissions:

a. The condonation of time over-run claimed by the Petitioner deserves to be disallowed, as the same was within the control of the Petitioner and cannot be said to be uncontrollable.

b. Accrual IDC cannot be allowed as the same is not in consonance with the 2014 Tariff Regulations.

c. Petitioner cannot rely upon the judgment of the APTEL dated 14.9.2019 in Appeal No. 74 of 2017 for claiming the Initial Spares as the same pertains to the 2009-14 tariff period.

d. Details regarding use of OPGW have not been provided by the Petitioner.

e. Shifting of an asset requires immediate decapitalization and consequent recapitalization. Decapitalization date is to be considered from the actual date when the asset is put out of use.

f. ACE claimed during the 2019-24 period may be allowed after prudence check.

6. The Commission allowed the request of learned counsel for BRPL to upload its reply, by 24.4.2021 and the Petitioner to file rejoinder, if any, by 3.5.2021. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted.

7. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

